

Malfunctioning of NCCF

458. SHRI BIR BHADRA PRATAP SINGH: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether Government's attention has been drawn to the news-item entitled "BHR/STACHAR, SAHAKARITA TARIKE SE" which appeared in the JANS-ATTA of 5th August, 1986 on the malfunctioning of NCCF and the corrupt practices of 'mafia' comprising of caucus of senior officers; and

(b) if so, what remedial steps are being taken by Government to bring the guilty officers of NCCF to book?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H. K. L. BHAGAT): (a) Yes, Sir,

(b) Some cases where there were prima-facie, irregularities and malpractices committed by the officers of the NCCF, have been referred to the CBI for investigation. The NCCF has also been asked to hold departmental inquiries expeditiously against the officers responsible for such irregularities for taking necessary disciplinary action.

Conversion Charges from M/s. Indian Express Private Limited

459. SHRI BIR BHADRA PRATAP SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that the Delhi Development Authority (DDA) has asked the Indian Express Private Limited to pay conversion charges for violating the conditions regarding built up area amounting to rupees 3.30 crores;

(b) what was the time-limit given for payment of these charges and whether these have since been paid; and

(c) if not, what action Government propose to take in the matter?

The Land Development Office, has MINISTRY OF URBAN DEVELOP-MENT (SHRI DALBIR SINGH): (a) The Land Development Office, has

raised a demand of Rs. 2.13 crores on Express Newspapers Pvt. Ltd. on 1st August, 1986 towards charges for building an open portion of the land for newspaper; damages for unauthorised construction, misuse and arrears of ground rent, damages and misuse charges in respect of old building.

(b) and (c) The organisation was required to pay the charges within a period of six months and they have not so far paid the same. A number of legal formalities are required to be completed before the charges are recovered.

Allotment of plots under Rohini Scheme

460. SHRIMATI SUDHA VIJAY JOSHI:

SHRI N. RAJANGAM:

SHRI DHULESHWAR MEENA:

SHRI M. KADHARSHA:

Will the Minister of URBAN DE-VELOPMENT be pleased to state:

(a) the number of persons who have not yet been allotted plots under Rohini Scheme;

(b) what are the reasons for the inordi-nate delay in allotments;

(c) what are the steps taken or are be-ing taken to expedite the allotment of plots in a time bound programme; and

(d) by when the next draw is likely to be held and the target fixed for the allot-ment to all registered persons?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOP-MENT (SHRI DALBIR SINGH): (a) 56939.

(b) and (c) The delay in allotment has been due to shift of priorities to other housing programmes of the DDA in Rohini and non-availability of the bulk services. Efforts are being made by the DDA to programme availability of the bulk services from the local bodies so as to expedite the allotment of plots.

(d) During this year approximately 5000 plots are likely to be allotted in various categories to the registered applicants.

Crops damage due to Drought

461. SHRI K. VASUDEVA PANICKER: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government have made any assessment of the damage to crops due to drought during the last three years in different parts of the country; and

(b) if so, the State-wise break up thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF FERTILIZERS IN THE MINISTRY OF AGRICULTURE (SHRI R. PRABHU): (a) and (b) State-wise information giving the extent of cropped area affected, as reported by the State Governments, due to drought during the years 1983-84, 1984-85 and 1985-86 are given in the attached statement-I, II and III respectively.

Statement-I

Extent of Cropped Area Affected due to Drought During 1983-84

(Area in lakh hectares)

S.No.	States	cropped area affected
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Pre-Monsoon:

1.	Andhra Pradesh	38.00
2.	Bihar	44.17
3.	Gujarat	28.14
4.	Kerala	1.04
5.	Karnataka	21.67
6.	Madhya Pradesh	30.00
7.	Maharashtra	23.84
8.	Orissa	37.82
9.	Rajasthan	68.12
10.	Tamil Nadu	38.26
11.	West Bengal	20.14
12.	Pondicherry	0.05
TOTAL		350.25

Post-Monsoon :

1.	Uttar Pradesh	17.75
2.	Arunachal Pradesh	0.03
3.	Sikkim	0.19
TOTAL		17.97
GRAND TOTAL:		368.22

Statement-II

Extent of cropped Area affected due to Drought during 1984-85

(Area in lakh hectares)

S.No.	States	Cropped area affected
1.	Andhra Pradesh	49.05
2.	Himachal Pradesh	1.98
3.	Karnataka	38.74
4.	Madhya Pradesh	52.45
5.	Maharashtra	83.93
6.	Orissa	13.83
7.	Rajasthan	40.32
8.	Uttar Pradesh	40.54
TOTAL		320.84

Statement-III

Extent of cropped area affected due to Drought During 1985-86

(Area in lakh hectares)

Sl.No.	States	Cropped area affected
1	2	3
Pre-Monsoon :		
1.	Andhra Pradesh	10.04
2.	Haryana	0.85
3.	Himachal Pradesh	3.41
4.	Jammu & Kashmir	1.31